

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 160/MP/2015**

***(on remand from APTEL)***

Subject : Petition under section 79(1) (f) of the Electricity Act, 2003 read with Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff determination from Renewable Energy Sources) Regulations, and Regulation 111 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for applicability of Generic Tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited.

Petitioner : NTPC

Respondent : MPPMCL

Date of Hearing : **13.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bharadwaj, Advocate, NTPC  
Shri Aashwyn Singh, Advocate, NTPC  
Shri Manoj Dubey, Advocate, MPPMCL

**Record of Proceedings**

Heard the learned counsels for the Petitioner and the Respondent, at length.

2. At the request of the learned counsels, the Commission permitted both parties to file their short submissions (not exceeding 2 pages), with copies to the other, on or before **31.12.2024**.
3. Subject to the above, the order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

